

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-236(PB)/2017

IN THE MATTER OF:

Barnet India Pvt. Ltd.

.....Petitioner

v.

Deltronix India Ltd.

.....Respondent

SECTION : UNDER SECTION 9 of Insolvency and Bankruptcy Code, 2016

Order delivered on 16.08.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

R. VARADHARAJAN

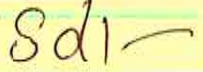
Hon'ble Member (J)

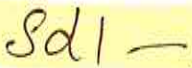
For the Petitioner(s) : Shri S.A. Akhtar, Advocate

ORDER

Learned counsel for the petitioner applies for withdrawal of the petition with liberty to file fresh one on the same cause of action under the Insolvency and Bankruptcy Code, 2016 or any other remedy in accordance with law.

The prayer made by the learned counsel is accepted and liberty is granted in terms thereof.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(R. VARADHARAJAN)
(MEMBER JUDICIAL)

16.08.2017

Vineet